

Central Administrative Tribunal
Principal Bench

OA No.4244/2017
MA No.119/2018

New Delhi, this the 12th day of July, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Dr. Anil Kumar Tyagi
s/o Sh. Ramswaroop Tyagi,
Aged about 58 years
Scientist G IRDE, Rajpur Road,
Dehradun – 248 008. ...Applicant

(By None)

Versus

Union of India through

1. Secretary,
Department of Defence,
R&D Chairman, DRDO,
DRDO Bhawan, Rajaji Marg,
New Delhi – 110 011.

2. Chief Vigilance Officer,
Ministry of Defence,
97, South Block,
New Delhi – 110 011.

3. Director, DESIDOC,
Metcalfe House,
Civil Lines,
Delhi-110 054.

...Respondents

(By Advocate: Sh. K.M. Singh)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman:

This OA is filed by the applicant with a prayer to quash the charge memo dated 04.10.2013 as being illegal, and for other consequential reliefs.

2. The matter pertains to disciplinary proceedings initiated against the applicant. Though the prayer for interim order was made, it was not granted at the admission stage. Obviously, for that reason, the respondents proceeded with the disciplinary enquiry and passed the order dated 11.04.2018 imposing the punishment of reduction to a lower stage in time scale of pay by two stages, till the date of superannuation etc. Narrating this fact, the respondents filed an additional affidavit enclosing therewith, a copy the said order.

3. The matter was listed yesterday. Since there was no representation for the applicant, we directed the matter to be listed today. Today also, there is no representation on his behalf. Therefore, we dismiss the OA. It is, however, left open to the applicant to challenge the order dated 11.04.2018, if he feels aggrieved by the same. There shall be no order as to costs.

(Pradeep Kumar)
Member (A)

(Justice L.Narasimha Reddy)
Chairman

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